

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi

.... Applicant/petitioner

v.

Praveer Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 12.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Deepak Dahiya, Advocate for Usha Devi in
IA/2734/2020

For the Liquidator

Mr. Sandeep Bisht, Adv.

Mr. Rakesh Kumar, Adv.

For the Respondent

Mr. Alok Kaushik, Liquidator

Mr. Harsh Gurbani, Adv. for R-7 (Mr. L N
Dhamani)

ORDER

Appeal No. 1 & 2734(PB)/2020:-

The liquidator counsel is directed to file reply, if any, by the next date of hearing.

List on 17.12.2020.

CA-1315(PB)/2018 & 603(PB)/2019:-

Liquidator counsel states that in pursuance of the order dated 28.02.2019, the publication has been given in compliance with the directions of the order dated 28.02.2019.

List the matter on 17.12.2020.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)